

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-05-2024 AT 10:30 AM**

**CP(IB) No.299/7/HDB/2018
AND
IA(IBC) 375, 376, 308, 692,716, 717, 720, 721, 897, 898, 924, 928, 929, 930/2024,
Execution Petition (IBC) 756/2024 in IA (IBC) No. 410/2023 in CP(IB)
No.299/7/HDB/2018
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Punjab National Bank
(erstwhile Oriental Bank of Commerce)

...Financial Creditor

AND

NCS Sugars Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr K Sivalingam, Resolution Professional present through Video Conference.

IA(IBC) 375/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for applicant present through Video Conference.

Learned proxy Counsel Mr Srinivas Chakravarthy, present through Video Conference and stated that Vakalat on behalf of Respondent Nos 1 to 4 has been filed.

Counter not filed despite availing sufficient time. Matter adjourned on condition that if counter if any shall be filed within 15 days from today in default opportunity stands forfeited. For hearing, matter adjourned to 12.06.2024

IA(IBC) 376/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for applicant present through Video Conference.

Learned proxy Counsel Mr Srinivas Chakravarthy, present through Video Conference and stated that Vakalat on behalf of Respondent Nos 1 and 2 filed.

Proof of service of Respondent No.3 filed as per the same R3is served.

learned Counsel Mr Harivastav present and stated that he has been instructed by the Respondent No 3 to appear in this matter and hence he prays time for filing Vakalat and counter the same is recorded. For filing of Vakalat for Respondent No.3 three days time is granted, in default of filing Vakalat within three days it is deemed that the respondent no.3 remained ex-parte. After filing of Vakalat counter if any shall be filed by the Respondent No.3 within two weeks. Adjourned to 12.06.2024

IA(IBC) 308/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for applicant present through Video Conference.

Learned Counsel Ms Pujitha, for Respondent No.5 present through Video Conference.

Mr Kirwale, for Deputy Collector and Competent Authority, Respondent No.1 present through Video Conference.

Learned Senior Counsel Mr Srinivas Iyengar along with the Counsel Mr Mani Deepak, for Respondent No.3 present physically.

It is represented that proof of service is filed and as per the same all the respondents are served. Let the court officer verify the same.

Matter passed over for verification of proof of service.

Matter called again. Proof of service to the respondent Nos 1 to 8 filed on 23.04.2024. Respondent No.4 returned as "No such person in the address". Expect respondent no.4 remaining all respondents are served. Respondent Nos 2,4,6,7 and 8 called absent. Service held sufficient. Set ex-parte. Issue fresh notice to the respondent No.4 through registered/speed post with acknowledgment due and also by e-mail within three days and counter by Respondent No.4 be filed within 10 days.

Counter filed by the Respondent no.3 on 24.04.2024.

For Counters of Respondent Nos 1,3 and 5 10 days time granted as a last chance. Matter adjourned to 12.06.2024.

IA(IBC) 692/2024

Learned Counsel Ms Shreya Devaki, for applicant present through Video Conference.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Respondent present through Video Conference.

Counter not filed. It is represented that proof of service filed and as per the same the same is served. Let the court officer verify the same. Matter passed over.

Matter called again.

Proof of service filed on 26.04.2024 and the same is served on the respondent. Counter not filed. For filing counter 10 days time granted as a last chance. Matter adjourned to 12.06.2024.

IA(IBC) 716/2024

Learned Counsel Mr Bendi Raviteja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Counter filed and with an additional affidavit. Proof of service of notice for the remaining respondents Nos 2 to 6 filed and they are served. None appeared for respondent Nos 2 to 6. Respondent Nos 2 to 6 called absent and set ex-parte.

Counter and additional affidavit filed by the Resolution Professional. At request the applicant to file additional affidavit within 10 days and call on 12.06.2024

IA(IBC) 717/2024

Learned Counsel Mr Bendi Raviteja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Counter and an additional affidavit filed. Proof of service for the remaining respondents filed. As per the same they are served. None appeared for respondent Nos 2 to 6. Respondent Nos 2 to 6 are called absent hence set ex-parte.

In the light of the counter and additional affidavit filed by the Resolution Professional let the applicant file additional affidavit, within 10 days and call on 12.06.2024.

IA(IBC) 720/2024

Learned Counsel Mr Bendi Raviteja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Counter filed and an additional affidavit. Proof of service of notice for the remaining respondents Nos 2 to 6 filed. As per the same they served. None appeared for respondent Nos 2 to 6. Respondent Nos 2 to 6 called absent and set ex-parte.

In the light of the counter and additional affidavit filed by the Resolution Professional let the applicant file additional affidavit, within 10 days and call on 12.06.2024

IA(IBC) 721/2024

Learned Counsel Mr Bendi Raviteja, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Counter filed and an additional affidavit. Proof of service of notice for the remaining respondents Nos 2 to 6 filed. As per the same the remaining respondents are served. None appeared for respondent Nos 2 to 6. Respondent Nos 2 to 6 called absent and set ex-parte.

In the light of the counter and additional affidavit filed by the Resolution Professional let the applicant file additional affidavit, within 10days and call on 12.06.2024

IA(IBC) 897/2024

Learned Senior Counsel Mr P Vikaram (through Video Conference) along with counsel on record Ms Praneetha, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

As per the directions of Tribunal dated 01.05.2024 a brief note has been filed by both sides. Hence, for orders on 08.05.2024

IA(IBC) 898/2024

Learned Senior Counsel Mr P Vikaram (through Video Conference) along with counsel on record Ms Praneetha, for applicant present physically.

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

As per the directions of Tribunal dated 01.05.2024 a brief note has been filed by both sides. Hence, for orders on 08.05.2024

IA(IBC) 924/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Issue Notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken within 3 days' time. Meanwhile, counter if any to be filed by the respondents within 10 days' time. Posted to 12.06.2024 for filing proof of service and for counter.

IA(IBC) 928/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Issue Notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken within 3 days' time. Meanwhile, counter if any to be filed by the respondents within 10 days' time. Posted to 12.06.2024 for filing proof of service and for counter.

IA(IBC) 929/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Issue Notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken within 3 days' time. Meanwhile, counter if any to be filed by the respondents within 10 days' time. Posted to 12.06.2024 for filing proof of service and for counter.

IA(IBC) 930/2024

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Issue Notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken within 3 days' time. Meanwhile, counter if any to be filed by the respondents within 10 days' time. Posted to 12.06.2024 for filing proof of service and for counter.

Execution Petition (IBC) 756/2024 in IA (IBC) No. 410/2023

Learned Counsel Mr Y Suryanarayana along with Ms Devangi, for Resolution Professional present through Video Conference.

Issue Notice to the respondents by registered/ speed post with acknowledgment due and through e-mail, to be taken within 3 days' time. Meanwhile, counter if any to be filed by the respondents within 10 days' time. Posted to 12.06.2024 for filing proof of service and for counter.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)